



NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 105 & 216
IA (IBC) No. 591/JPR/2024
IA No. 93/JPR/2024
IA No. 160/JPR/2024
IA No. 525/JPR/2024
IA (IBC) No. 90/JPR/2025
CP No. (IB)- 155/PB/2018
Under Section 7 of IBC, 2016

In the matter of:

Asset Reconstruction Company (India) Ltd.

.... Financial Creditor/Applicant

Versus

Parasrampuriah Synthetics Limited

...Corporate Debtor/Respondent

Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER

HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Nipun Gautam, Adv. (in IA No. 591)
Anuradha Upadhyay, Adv. (IA-525/2024)
For the Respondent : Virender Ganda, Sr. Adv. (in IA No. 591)
Renuka Lyer, Adv. (in IA No. 591)

ORDER

IA (IBC) No. 591/JPR/2024

Ms. Renuka Iyer, counsel for the Respondent No. 3 accepts notice on behalf of Respondent No. 3 and prays for time to file reply. Notice of Motion: - Registry as well as Applicant are directed to serve the notice to the Respondents except Respondent No. 3 and to submit service report along with copy sent to Respondents, postal receipt, track/acknowledgment before the next date of hearing. Upon service, the Respondents are directed to file the reply, at least seven days before the next date of hearing by serving an advance copy to the counsel

Sd/-

Sd/-



opposite. The applicant is directed to furnish the copy of the IA to the counsel for Respondent No. 3 so as to enable him to file reply. Adjourned to 14.04.2025.

CP No. (IB)- 155/PB/2018

On the request, the matter is adjourned to 14.04.2025.

(Ashish Verma)
Technical Member

(Reeta Kohli)
Judicial Member

March 17, 2025